

Assam Maintenance Of Public Order (Amendment) Act, 1953

09 of 1953

[29 April 1953]

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PREAMBLE

An

Act further to amend the Assam Maintenance of Public Order Act, 1947

Whereas it is expedient further to amend the Assam Maintenance of Public Order Act, 1947 (Assam Act V of 1947), hereinafter called the Principal Act, in the manner hereinafter appearing; It is hereby enacted as follows:-

1. Short title, extent and commencement :-

(1) This Act may be called the Assam Maintenance of Public Order (Amendment) Act, 1953.

(2) It extends to the whole of Assam,

(3) It shall come into force at once.

2. Insertion of new sub-section (8) in section 2 :-

After sub-section (7) of Section 2 of the principal Act, the following new sub-section shall be inserted, namely:-

"(8) If any person required to enter upon a bond under sub-section (4) refuses or fails to do so within the time specified in the order, he shall be punishable with imprisonment for a term which may extend to one year:

Provided that if during the course of trial or during the period the person is in imprisonment the bond is duly entered upon by him, the trial or the imprisonment, as the case may be, shall abate with effect from the date the bond is entered into"